

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.122/MP/2022**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 18.11 (g) of the Request for Proposal for purchase of power bearing Tender Specification No. 24/SPATC-155/2015 dated 22.12.2015 and read with terms and conditions of the Letter of intents dated 18.01.2016, 28.01.2016 and 30.01.2016 issued by Uttar Pradesh Power Corporation Ltd. to Tata Power Trading Company Ltd. seeking direction of payment of late payment surcharge on account of delay by UPPCL in honouring the invoice(s) raised by Petitioner in terms of Order dated 17.09.2018 in Petition No. 158/MP/2017 issued by this Commission.
- Date of Hearing : **20.9.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Jindal India Thermal Power Limited (JITPL)
- Respondents : Uttar Pradesh Power Corporation Ltd. (UPPCL) and Anr.
- Parties Present : Shri Rishabh Bhardwaj, Advocate, JITPL  
Shri Aman Sheikh, Advocate, JITPL  
Shri Pulak Srivastava, JITPL  
Shri Sitesh Mukherjee, Advocate, UPPCL  
Shri Abhishek Kumar, Advocate, UPPCL  
Shri Nived Veerapaneni, Advocate, UPPCL  
Shri Venkatesh, Advocate, TPTCL  
Shri Adityavardhan Sharma, Advocate, TPTCL  
Shri Vedant Choudhary, Advocate, TPTCL

**Record of Proceedings**

Learned counsel for the Petitioner prayed for a short adjournment on the ground of the non-availability of the arguing counsel. The said request was allowed by the Commission and the matter was accordingly adjourned.

2. The Petition will be listed for hearing on **22.11.2023**.

**By order of the Commission**

**SD/-  
(T.D. Pant)  
Joint Chief (Law)**